

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No. 610**  
**IB-395/ND/2022**  
**IA/4796/2022**

**IN THE MATTER OF:**  
**Canara Bank**

**...PETITIONER**

**Vs.**

**Mr. Karan A. Chanana**

**...RESPONDENT**

**Section**  
**U/s 95 (1) of IBC, 2016**

**Order delivered on 22.04.2024**  
**Hybrid Hearing (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**  
**For the Resolution Applicant**

**:Mr. Krishnendu Datta, Sr. Adv.,**  
**Mr. Rajat Sinha, Adv.**

**For the RP/Applicant**

**:Adv. Ankur Mittal & Adv. Jayesh**  
**Gupta for applicant along with**  
**Mr. Vivek Parti (RP)**

**ORDER**

**IA/4796/2022**

Ld. Counsel on behalf of the RP is present. Ld. Counsel on behalf of the Personal Guarantor is present and submitted that in terms of order 13.03.2024 they have filed additional documents however it is not reflected on the e-portal. Ld. counsel for the Personal Guarantor may approach the Registry and cure the defects so that the same is reflected on the e-portal. List the matter on **22.05.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**